

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

**OA./21/18/2017**

**Dated: 25.01.2018**

**BETWEEN:**

Smt. K. Vijaya Lakshmi,  
Aged 47 years, Family Pensioner,  
W/o. late Sri K. Srinivas,  
Worked as Superintendent,  
Central Excise,  
Commissionerate of Central Excise-III,  
Pune – 411 001,  
Maharashtra State  
R/o. Flat No.402, D-Block,  
Sree Keerthi Towers, Lalapet,  
Secunderabad – 500 017.

..... Applicant

**AND**

1. The Chief Commissioner,  
Central Excise & Customs,  
Pune Zone, 41-A, Sasson Road,  
Opp. Wadia College,  
Pune – 411 001,  
Maharashtra State.
2. The Commissioner,  
Central Excise,  
Pune-III, 41-A, ICE House,  
Sassion Road, Opp. Wadia College,  
Pune – 411 001,  
Maharashtra State.

..... Respondents

Counsel for the Applicant : Mr. A. Bala Kameswara Rao  
Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC.

**CORAM**

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member  
Hon'ble Mrs. Minnie Mathew, Administrative Member

## ORAL ORDER

{Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member }

Both side learned counsel present.

2. Learned counsel appearing for the applicant submits that the applicant has received family pension and the matter has become infructuous. Hence, the O.A. is dismissed as infructuous. No costs.

(MINNIE MATHEW)  
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER

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Dated the 25<sup>th</sup> January, 2018  
(Dictated in the Open Court)